a Bill further to amend the Representation of the people Act, 1951." The motion was adopted.

भी मधु लिमये: मैं विषयक पेश करता है।

REGULATION OF THE FLOW OF FOREIGN MONEYS BILL*

श्वी मचु लिक्ये (मुगेर) : मैं प्रस्ताव करता हूं कि विदेशी घन की भारत में ग्रामद का विनियमन करने तथा इस देश में विदेशियों ग्रीर उनके एजेन्टों की हानिकर गतिविधियों पर रोक के लिये उपवन्ध करने वाले विधेयक को पेश करने की ग्रनुमति दी जाये।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to regulate the flow of foreign money coming into India and to provide for the curbs on the harmful activities of foreigners and their agents in this country."

The motion was adopted.

भी मधु लिमये: मैं विघेयक पेश करता है।

MR. DEPUTY-SPEAKER : Shri Kanwar Lal Gupta..... Absent.

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Shri A. T. Sarma.

DELIVERY OF BOOKS AND NEWSPAPERS (PUBLIC LIBRARIES) (AMEND-MENT) BILL*

(Amendment of sections 2, 3, 4 etc.)

SHRI A. T. SARMA (Bhanjanagar): 1 bog to move for leave to introduce a Bill further to amend the Delievery of Books and Newspapers (Public Libraries) Act, 1954.

MR. DEPUTY-SPEAKER : The question is : a Bill further to amend the Delivery of Books and Newspapers (Public Libraries) Act, 1954."

The motion was adopted.

SHRI A. T. SARMA : I introduce the Bill.

REGULATION OF EXPENDITURE AND ERADICATION OF CORRUPTION BILL*

SHRI HUMAYUN KABIR (Basirhat): I beg to move for leave to introduce a Bill to regulate internal and external expenditure and payments of the Governments of the Union, the States and Union Territories, their undertakings, concerns and institutions, and all civic bodies under their direct and indirect control; to maintain watch over all business transactions of trading and commercial establishments; to prevent leakage of Income-tax, Salestax and other taxes and check other malpractices, and to eradicate corruption, black marketing and smuggling.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to regulate internal and external expenditure and payments of the Governments of the Union, the States and Union Territories, their undertakings, concerns and institutions, and all civic bodies under their direct and indirect control; to maintain watch over all business transactions of trading and commercial establishments; to prevent leakage of Incometax, Salestax and other taxes and check other mal-practices: and to eradicate corruption, black marketing and smuggling."

The motion was adopted.

SHRI HUMAYUN KABIR : I introduce the Bill.

15.05 hrs.

CONSTITUTION (AMENDMENT) BILL-conid. (Amendment of article 368) by Shri Nath Pal

"That leave be granted to introduce MR. DEPUTY-SPEAKER : We shall "Published in Gazatte of India, Extraordinary, Part II, section 2, dated 29.11.68.